DRAFT MINUTES OF THE MEETING No. 46/13 dated 13.2.2013 UNDER THE CHAIRMANSHIP OF Shri V.K. Srivastava, Addl. DG

LIST OF OFFICERS PRESENT IN THE MEETING IS GIVEN BELOW:-

1. Shri Jasbir Singh, Consultant, Deptt. of Chemical and Petrochemicals (Chemical Division), Shastri Bhavan, New Delhi.
2. Shri Nand Lal, Sr. Development Officer, Department of Industrial Policy and Promotion, Udyog Bhawan, New Delhi
3. Shri D.S. Bisht, Spices Board.
4. Shri Tika Ram Majhi, Dy.Director General of Foreign Trade, Norms Committee-IV, Office of DGFT, Udyog Bhawan, New Delhi
5. Shri G. Saravanan, Foreign Trade Development Officer, Norms Committee – IV, Office of DGFT, Udyog Bhawan, New Delhi.

The Committee first considered minutes of the ALC Meeting No.45/13 for confirmation and confirmed and adopted the same without any change.

Case No M-146 NC No.46/13 Dated 13.2.13	M/ s Jacobi Carbons India (P) Ltd, F.No.01/83/162/375/AM13/DES-IV

The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the DC(MSME). U.O. issued on 19.2.2013. Accordingly, the case is re-listed for 27.2.2013.

Case No M-147 NC No.46/13 Dated 13.2.13	M/ s Sterlite Industries (I) Ltd, F.No.01/83/50/259/AM12/DES-IV RLA F.o.03/95/40/156/AM12 Lic.No.0310636970 dated 17.6.2011

The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the DC(MSME). Reminder issued to TA, MSME, on 19.2.2013. Accordingly, the case is re-listed for 27.2.2013.

Case No M-148 NC No.46/13 Dated 13.2.13	M/ s Synthite Inds Ltd, Cochin F.No.01/83/50/996/AM12/DES-IV RLA F.No.10/24/40/72/AM12 Lic.No.1010048318 dated 16.2.2012

The Committee considered the case as per agenda. On the basis of written recommendations/yields provided by Spices Board, vide their letter No.MKT/FNP/01/09-10/3901 dated 1.11.2012 , the Committee decided to approve the cases, as under:-

Export Item	Quantity	Import Item	Quantity
Oleoresins Black Pepper	13.10 MT	Light Black Pepper (Light Berries)	106.40 MT

The above approval is in addition to norms fixed for this authorization vide NC Meeting No.25/83 dated 19/9/2012.

The above decision is on the basis of clarification of Spices Board vide their letter No.MKT/FNP/01/09-10/6329 dated 11.10.2011.
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No M-149 NC No.46/13 Dated 13.2.13	M/ s Synthite Inds Ltd, Cochin F.No.01/83/50/998/AM12/DES-IV RLA F.No.10/24/40/73/AM12 Lic.No.1010048395 dated 22.2.2012

The Committee considered the case as per agenda. On the basis of written recommendations/yields provided by Spices Board, vide their letter No.MKT/FNP/01/09-10/5082 dated 21.1.2013 , the Committee decided to approve the case, as under:-

Export Item	Quantity	Import Item	Quantity
Oleoresins Black Pepper	10.04 MT	Light Black Pepper (Light Berries)	86.00 MT

The above approval is in addition to norms fixed for this authorization vide NC Meeting No.33/83 dated 14/11/2012.

The above decision is on the basis of clarification of Spices Board vide their letter No.MKT/FNP/01/09-10/6329 dated 11.10.2011.
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No M-150 NC No.46/13 Dated 13.2.13	M/ s Synthite Inds Ltd, Cochin F.No.01/83/50/236/AM12/DES-IV RLA F.No.10/24/40/0001/AM12 Lic.No.1010043068 dated 13.05.2011

The Committee considered the case as per agenda. On the basis of written recommendations/yields provided by Spices Board, vide their letter No.i) MKT/FNM/01/09-10/3899 dated 1.11.2012 and ii) MKT/FNM/01/09-10/4967 dated 11.1.2013, the Committee decided to approve the cases, as under:-

i)

Export Item	Quantity	Import Item	Quantity
Essential Oil of Mustard	1.12 MT	Mustard Seed Oil-Cake Meal	112.20 MT

ii)

Export Item	Quantity	Import Item	Quantity
Essential Oil of Mustard	1.05 MT	Mustard Seed Oil-Cake Meal	105.20 MT

The above approval is in addition to norms fixed for this authorization vide NC Meeting No.20/83 dated 15/8/2012.

The above decision is on the basis of clarification of Spices Board vide their letter No.MKT/FNP/01/09-10/6329 dated 11.10.2011.
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No M-151 NC No.46/13 Dated 13.2.13	M/ s Plant Lipids (P) Ltd, Cochin F.No.01/83/50/830/AM12/DES-IV RLA F.No.10/24/40/60/AM12 Lic.No.1010047206 dated 20.12.2011

The Committee considered the case as per agenda. On the basis of written recommendations/yields provided by Spices Board, vide their letter No.MKT/FNP/01/09-10/3894 dated 1.11.2012 , the Committee decided to approve the case, as under:-

Export Item	Quantity	Import Item	Quantity
Black Pepper Oleoresin	17.06 MT	Light Black Pepper (Light Berries)	114.01 MT

The above approval is in addition to norms fixed for this authorization vide NC Meeting No.19/83 dated 8/8/2012.

The above decision is on the basis of clarification of Spices Board vide their letter No.MKT/FNP/01/09-10/6329 dated 11.10.2011.
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No M-152 NC No.46/13 Dated 13.2.13	M/ s Herbal Supplements (P) Ltd, F.No.01/83/50/848/AM12/DES-IV RLA F.No.10/24/40/0067/AM12 Lic.No.1010047792 dated 20.01.2012

The Committee considered the case as per agenda. On the basis of written recommendations/yields provided by Spices Board, vide their letter No.i) MKT/FNM/07/11-12/3889 dated 1.11.2012 and ii) MKT/FNM/07/11-12/4953 dated 11.1.2013, the Committee decided to approve the cases, as under:-

i)

Export Item

Description of Item	Quantity
Mustard Oil Aroma (Essential Oil of Mustard)	0.14 MT

Import Items

Description of Item	Quantity
Mustard Seed Bran Meal	20 MT

ii)

Export Item

Description of Item	Quantity
Mustard Oil Aroma (Essential Oil of Mustard)	0.12 MT

Import Items

Description of Item	Quantity
Mustard Seed Bran Meal	20 MT

The above approval is in addition to norms fixed for this authorization vide NC Meeting No.19/83 dated 8/8/2012.

The above decision is on the basis of clarification of Spices Board vide their letter No.MKT/FNP/01/09-10/6329 dated 11.10.2011.
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No M-153 NC No.46/13 Dated 13.2.13	M/ s Plant Lipids (P) Ltd, Cochin F.No.01/83/50/269/AM13/DES-IV RLA F.No.10/24/40/13/AM13 Lic.No.1010049736 dated 30.5.2012

The Committee considered the case as per agenda. On the basis of written recommendations/yields provided by Spices Board, vide their letter No.MKT/FNP/03/09-10/5084 dated 21.1.2013 , the Committee decided to approve the case, as under:-

Export Item	Quantity	Import Item	Quantity
Black Pepper Oleoresin	29.58 MT	Light Black Pepper (Light Berries)	210.00 MT

The above approval is in addition to norms fixed for this authorization vide NC Meeting No.34/83 dated 21/11/2012.

The above decision is on the basis of clarification of Spices Board vide their letter No.MKT/FNP/01/09-10/6329 dated 11.10.2011.
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No M-154 NC No.46/13 Dated 13.2.13	M/ s Universal Oleoresins, Cochin F.No.01/83/50/541/AM12/DES-IV RLA F.No.10/24/40/20/AM12 Lic.No.1010044058 dated 5.7.2011

The Committee considered the case as per agenda. On the basis of written recommendations/yields provided by Spices Board, vide their letter No.MKT/FNP/04/10-11/10181 dated 23.1.2012 , the Committee decided to approve the cases, as under (Oil @ 3.33% and Ole @ 13%):-

S.No.	Export Item	Quantity	Import Item	Quantity
1.	Black Pepper Oleoresins	1.30 MT	Light Black Pepper (Light Berries)	10 MT
2.	Black Pepper Oil	0.33 MT		

The above approval is in addition to norms fixed for this authorization vide NC Meeting No.38/83 dated 21/12/2011.

The above decision is on the basis of clarification of Spices Board vide their letter No.MKT/FNP/01/09-10/6329 dated 11.10.2011.
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No M-155 NC No.46/13 Dated 13.2.13	M/ s Universal Oleoresins, Cochin F.No.01/83/50/541/AM12/DES-IV RLA F.No.10/24/40/0020/AM12 Lic.No.1010044058 dated 30.05.2011

The Committee considered the case as per agenda. On the basis of written recommendations/yields provided by Spices Board, vide their letter No.i) MKT/FNP/04/10-11/3118 dated 27.8.2012 and ii) MKT/FNP/04/10-11/5086 dated 21.1.2013, the Committee decided to approve the cases, as under:-

i)

Export Item

S.No.	Description of Item	Quantity
1.	Black Pepper Oleoresins	1.19 MT
2.	Black Pepper Oil	0.23 MT

Import Item

S.No.	Description of Item	Quantity
1.	Light Black Pepper (Light Berries)	9.15 MT

ii)

Export Item

S.No.	Description of Item	Quantity
1.	Black Pepper Oleoresins	1.03 MT
2.	Black Pepper Oil	0.19 MT

Import Item

S.No.	Description of Item	Quantity
1.	Light Black Pepper (Light Berries)	07.49 MT

The above approval is in addition to norms fixed for this authorization vide NC Meeting No.38/83 dated 21/12/2011.

The above decision is on the basis of clarification of Spices Board vide their letter No.MKT/FNP/01/09-10/6329 dated 11.10.2011.
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No M-156 NC No.46/13 Dated 13.2.13	M/ s Synthite Inds Ltd, Cochin F.No.01/83/50/1000/AM12/DES-IV RLA F.No.10/24/40/71/AM12 Lic.No.1010048317 dated 16.2.2012

The Committee considered the case as per agenda. On the basis of written recommendations/yields provided by Spices Board, vide their letter No.MKT/FNP/01/09-10/3900 dated 1.11.2012 , the Committee decided to approve the case, as under:-

Export Item	Quantity	Import Item	Quantity
Oleoresins Black Pepper	3.26 MT	Light Black Pepper (Light Berries)	22.50 MT

The above approval is in addition to norms fixed for this authorization vide NC Meeting No.25/83 dated 19/9/2012.

The above decision is on the basis of clarification of Spices Board vide their letter No.MKT/FNP/01/09-10/6329 dated 11.10.2011.
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No M-157 NC No.46/13 Dated 13.2.13	M/ s Kancor Ingredients Ltd, Cochin F.No.01/83/50/469/AM12/DES-IV RLA F.No.10/24/40/34/AM12 Lic.No.1010044669 dated 2.8.2011

The Committee considered the case as per agenda. On the basis of written recommendations/yields provided by Spices Board, vide their letter No.MKT/FNP/02/09-10/3888 dated 1.11.2012 , the Committee decided to approve the case, as under:-

Export Item	Quantity	Import Item	Quantity
Oleoresins Black Pepper	3.16 MT	Light Black Pepper (Light Berries)	26.785 MT

The above approval is in addition to norms fixed for this authorization vide NC Meeting No.25/83 dated 19/9/2012.

The above decision is on the basis of clarification of Spices Board vide their letter No.MKT/FNP/01/09-10/6329 dated 11.10.2011.
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No M-158 NC No.46/13 Dated 13.2.13	M/ s Plant Lipids (P) Ltd, Cochin F.No.01/83/50/270/AM13/DES-IV RLA F.No.10/24/40/12/AM13 Lic.No.1010049735 dated 30.5.2012

The Committee considered the case as per agenda. On the basis of written recommendations/yields provided by Spices Board, vide their letter No.MKT/FNP/03/09-10/5087 dated 21.1.2013 , the Committee decided to approve the case, as under:-

Export Item	Quantity	Import Item	Quantity
Black Pepper Oil	0.88 MT	Light Black Pepper (Light Berries)	25.00 MT

The above approval is in addition to norms fixed for this authorization vide NC Meeting No.34/83 dated 21/11/2012.

The above decision is on the basis of clarification of Spices Board vide their letter No.MKT/FNP/01/09-10/6329 dated 11.10.2011.
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No M-159 NC No.46/13 Dated 13.2.13	M/ s Kancor Ingredients Ltd, Cochin F.No.01/83/50/376/AM13/DES-IV RLA F.No.10/24/40/28/AM13 Lic.No.1010050226 dated 28.6.2012

The Committee considered the case as per agenda. On the basis of written recommendations/yields provided by Spices Board, vide their letter No.MKT/FNN/02/09-10/4957 dated 11.1.2013 , the Committee decided to approve the case, as under:-

Export Item	Quantity	Import Item	Quantity
Oleoresins Nutmeg	4.56 MT	Nutmeg without Shell BWP	13.00 MT

The above approval is in addition to norms fixed for this authorization vide NC Meeting No.32/83 dated 7/11/2012.

The above decision is on the basis of clarification of Spices Board vide their letter No.MKT/FNP/01/09-10/6329 dated 11.10.2011.
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No M-160 NC No.46/13 Dated 13.2.13	M/ s Plant Lipids (P) Ltd, Cochin F.No.01/83/50/377/AM13/DES-IV RLA F.No.10/24/40/23/AM13 Lic.No.1010050224 dated 28.6.2012

The Committee considered the case as per agenda. On the basis of written recommendations/yields provided by Spices Board, vide their letter No.MKT/FNP/03/09-10/4965 dated 11.1.2013 , the Committee decided to approve the case, as under:-

Export Item	Quantity	Import Item	Quantity
Black Pepper Pleoresin	9.00 MT	Light Black Pepper (Light Berries)	50.02 MT

The above approval is in addition to norms fixed for this authorization vide NC Meeting No.32/83 dated 7/11/2012.

The above decision is on the basis of clarification of Spices Board vide their letter No.MKT/FNP/01/09-10/6329 dated 11.10.2011.
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No M-161 NC No.46/13 Dated 13.2.13	M/ s Kancor Ingredients Ltd, Cochin F.No.01/83/50/472/AM12/DES-IV RLA F.No.10/24/40/35/AM12 Lic.No.1010044670 dated 2.8.2011

The Committee considered the case as per agenda. On the basis of written recommendations/yields provided by Spices Board, vide their letter No.MKT/FNP/02/09-10/4959 dated 11.1.2013 , the Committee decided to approve the case, as under:-

Export Item	Quantity	Import Item	Quantity
Oleoresin Black Pepper	15.44 MT	Light Black Pepper (Light Berries)	90.77 MT

The above approval is in addition to norms fixed for this authorization vide NC Meeting No.37/83 dated 12/12/2012.

The above decision is on the basis of clarification of Spices Board vide their letter No.MKT/FNP/01/09-10/6329 dated 11.10.2011.
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No M-162 NC No.46/13 Dated 13.2.13	M/ s Plant Lipids (P) Ltd, Cochin F.No.01/83/50/23/AM13/DES-IV RLA F.No.10/24/40/86/AM12 Lic.No.1010048940 dated 28.3.2012

The Committee considered the case as per agenda. On the basis of written recommendations/yields provided by Spices Board, vide their letter No.MKT/FNP/03/09-10/3893 dated 1.11.2012 , the Committee decided to approve the case, as under:-

Export Item	Quantity	Import Item	Quantity
Black Pepper Oleoresin	4.50 MT	Light Black Pepper (Light Berries)	25.02 MT

The above approval is in addition to norms fixed for this authorization vide NC Meeting No.19/83 dated 8/8/2012.

The above decision is on the basis of clarification of Spices Board vide their letter No.MKT/FNP/01/09-10/6329 dated 11.10.2011.
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No M-163	M/ s Plant Lipids (P) Ltd, Cochin

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NC No.46/13 Dated 13.2.13	F.No.01/83/50/953/AM11/DES-IV RLA F.No.10/24/40/123/AM11 Lic.No.1010041943 dated 28.2.2011

The Committee considered the case as per agenda. On the basis of written recommendations/yields provided by Spices Board, vide their letter No.MKT/FNM/03/09-10/4954 dated 3.1.2013 , the Committee decided to approve the case, as under: -

Export Item	Quantity	Import Item	Quantity
Coriander Oleoresin	5.10 MT	Coriander	42.50 MT

The above approval is in addition to norms fixed for this authorization vide NC Meeting No.22/83 dated 29/8/2012.

The above decision is on the basis of clarification of Spices Board vide their letter No.MKT/FNP/01/09-10/6329 dated 11.10.2011.
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No M-164 NC No.46/13 Dated 13.2.13	M/ s Universal Oleoresins, Cochin F.No.01/83/162/531/AM13/DES-IV RLA F.No.10/24/40/42/AM12 Lic.No.1010046448 dated 14.11.2011

The Committee considered the case as per agenda. On the basis of written recommendations/yields from Spice Board, Cochin, vide their letters (i) No. MKT/FNP/04/10-11/4951 dated 11.01.2003 and (ii) No. MKT/FNP/94/10-11/3890 dated 01.11.2012, Committee decided to approve the cases, as under:-

(i)

Export Item	Quantity	Import Item	Quantity
Black Pepper Oleoresins	2.76 MT	Black Pepper (Light Berries)	19.00 MT

(ii)

Export Item	Quantity	Import Item	Quantity
Black Pepper Oleoresins	3.99 MT	Black Pepper (Light Berries)	27.50 MT

The above decision is on the basis of clarification of Spices Board vide their letter No.MKT/FNP/01/09-10/6329 dated 11.10.2011.
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No M-165 NC No.46/13 Dated 13.2.13	M/ s Herbal Supplements (P) Ltd, F.No.01/83/50/503/AM12/DES-IV RLA F.No.10/24/40/44/AM12 Lic.No.1010045099 dated 26.8.2011

The Committee considered the case as per agenda. On the basis of written recommendations/yields provided by Spices Board, vide their letter No.i) MKT/FNM/07/11-12/10188 dated 23.1.2012 and ii) MKT/FNM/07/11-12/2782 dated 30.7.2012, the Committee decided to approve the cases, as under:-

i)

Export Item	Quantity	Import Item	Quantity
Mustard Oil Aroma - (Essential Oil of Mustard)	0.28 MT	Mustard Seed Bran Meal	40.00 MT

ii)

Export Item	Quantity	Import Item	Quantity
Mustard Oil Aroma - (Essential Oil of Mustard)	0.30 MT	Mustard Seed Bran Meal	60.00 MT

The above approval is in addition to norms fixed for this authorization vide NC Meeting No.46/83 dated 15.02.2012.

The above decision is on the basis of clarification of Spices Board vide their letter No.MKT/FNP/01/09-10/6329 dated 11.10.2011.
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No M-166 NC No.46/13 Dated 13.2.13	M/ s Synthite Inds Ltd, Cochin F.No.01/83/50/199/AM11/DES-IV RLA F.No.10/24/40/20/AM11 Lic.No.1010039132 dated 21.6.2010

The Committee considered the case as per agenda. On the basis of written recommendations/yields provided by Spices Board, vide their letter No.MKT/FNM/01/09-10/10192 dated 24.1.2012 , the Committee decided to approve the cases, as under: -

Export Item	Quantity	Import Item	Quantity
Essential Oil of Mustard	0.51 MT	Mustard Seed Oil-Cake Meal	51.00 MT

The above approval is in addition to norms fixed for this authorization vide NC Meeting No.17/83 dated 27/7/2011.

The above decision is on the basis of clarification of Spices Board vide their letter No.MKT/FNP/01/09-10/6329 dated 11.10.2011.
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No M-167 NC No.46/13 Dated 13.2.13	M/ s Synthite Inds Ltd, Cochin F.No.01/83/50/240/AM12/DES-IV RLA F.No.10/24/40/0003/AM11 Lic.No.1010043069 dated 13.5.2011

The Committee considered the case as per agenda. On the basis of written recommendations/yields provided by Spices Board, vide their letter No.MKT/FNT/01/09-10/10197 dated 24.1.2012 , the Committee decided to approve the cases, as under: -

Export Item	Quantity	Import Item	Quantity
Oleoresin Turmeric C14 (Curcumin)	6.14 MT	Turmeric	266.90 MT

The above approval is in addition to norms fixed for this authorization vide NC Meeting No.36/83 dated 7/12/2011.

The above decision is on the basis of clarification of Spices Board vide their letter No.MKT/FNP/01/09-10/6329 dated 11.10.2011.
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No M-168 NC No.46/13 Dated 13.2.13	M/ s Herbal Supplements (P) Ltd, F.No.01/83/50/1074/AM11/DES-IV RLA F.No.10/24/40/0129/AM11 Lic.No.1010042123 dated 15.3.2011

The Committee considered the case as per agenda. On the basis of written recommendations/yields provided by Spices Board, vide their letter No.MKT/FNM/07/11-12/10187 dated 23.1.2012 , the Committee decided to approve the cases, as under: -

Export Item	Quantity	Import Item	Quantity
Mustard Oil Aroma (Essential Oil of Mustard)	0.10 MT	Mustard Seed Bran meal	20.00 MT

The above approval is in addition to norms fixed for this authorization vide NC Meeting No.15/83 dated 13/7/2011.

The above decision is on the basis of clarification of Spices Board vide their letter No.MKT/FNP/01/09-10/6329 dated 11.10.2011.
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No M-168(A) NC No.46/13 Dated 6.2.13	M/ s Reliance Inds. Ltd, Mumbai F.No.01/83/50/0283/AM11 /DES-IV RLA F.No.03/95/40/170/AM11 Lic.No.0310583580 dated 14.7.2010

The Committee considered the case as per agenda, along with clarification given by firm. As consumption of inputs given by Central Excise was more than what was applied for by the party, when asked, party clarified that Central Excise have gone by the consumption of inputs required for the production of neat catalyst on 100% basis, whereas party is exporting neat catalyst of 39.4% strength only. Since the party proposes to export neat catalyst of 39.4% strength only, pro-rata calculations of the data given by Central Excise Authority works out same as given by party except for items at Sl.No. 1,2 & 3.

Though the clarification given by the party appeared to be applicable on inputs at S.No.4,5,6,7,8 & 9, clarification of party was not matching with inputs quantity proposed for import by party at S.No.1,2 & 3. DGFT asked the party to clarify the same. The party has, through email dated 5.2.2013 to DGFT, admitted mistake and wrote that an inadvertent mistake was made by party while applying quantities of these three inputs and furnished the revised quantities of inputs at S.No.1,2,3 viz. Magnesium Powder, Ethanol (Denatured) and Iodin, and reduced input quantities by 60% in these three inputs. Thus, party now revised requirement of these items per Kg. of the export product to 0.081 Kg, 0.405 Kg and 0.0019 Kg, respectively.

In view of the clarifications furnished by the party, Department of Chemicals & Petrochemicals (Chemicals Division), has recommended norms vide their U.O.No.14010/8/2009/Ch.II dated 12.2.2013, for the export of Catalytic preparations viz., Magnesium Dichloride Supported Titanium Catalyst containing Catalyst content 39.40% min. with 60% of Mineral Oil content. Thus, as recommended by the Technical Authority viz., Department of Chemicals & Petrochemicals (Chemicals Division), Committee decided to approve the following norms:-

Export Item	Qty.	Import Item	Qty.
Catalytic Preparations viz., Magnesium Dichloride Supported Titanium Catalyst containing catalyst content – 39.40% min. Mineral Oil content – 60%	1 Kg	1. Magnesium Powder	0.081 Kg
		2. Ethanol (Denatured)	0.405 Kg
		3. Iodine	0.0019 Kg
		4. Titanium Tetrachloride	2.215 Kg
		5. Ethyl Benzoate	0.160 Kg
		6. Benzoyl Chloride	0.045 Kg
		7. Chlorobenzene	0.821 Kg
		8. C5 Solvent/Isopentane	1.191 Kg
		9. Mineral Oil	0.606 Kg

The above decision is in supersession of decision of NC Meeting No. 42/83 dated 19.01.2011, in respect of the above advance authorization.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No M-168(B) NC No.46/13 Dated 6.2.13	M/ s Reliance Inds. Ltd, Mumbai F.No.01/83/50/943/AM12 /DES-IV RLA F.No.03/95/40/919/AM12 Lic.No.0310685722 dated 12.3.2012

The Committee considered the case as per agenda, along with clarification given by firm. As consumption of inputs given by Central Excise was more than what was applied for by the party, when asked, party clarified that Central Excise have gone by the consumption of inputs required for the production of neat catalyst on 100% basis, whereas party is exporting neat catalyst of 39.4% strength only. Since the party proposes to export neat catalyst of 39.4% strength only, pro-rata calculations of the data given by Central Excise Authority works out same as given by party except for items at Sl.No. 1,2 & 3.

Though the clarification given by the party appeared to be applicable on inputs at S.No.4,5,6,7,8 & 9, clarification of party was not matching with inputs quantity proposed for import by party at S.No.1,2 & 3. DGFT asked the party to clarify the same. The party has, through email dated 5.2.2013 to DGFT, admitted mistake and wrote that an inadvertent mistake was made by party while applying quantities of these three inputs and furnished the revised quantities of inputs at S.No.1,2,3 viz. Magnesium Powder, Ethanol (Denatured) and Iodin, and reduced input quantities by 60% in these three inputs. Thus, party now revised requirement of these items per Kg. of the export product to 0.081 Kg, 0.405 Kg and 0.0019 Kg, respectively.

In view of the clarifications furnished by the party, Department of Chemicals & Petrochemicals (Chemicals Division), has recommended norms vide their U.O.No.14010/8/2009/Ch.II dated 12.2.2013, for the export of Catalytic preparations viz., Magnesium Dichloride Supported Titanium Catalyst containing Catalyst content 39.40% min. with 60% of Mineral Oil content. Thus, as recommended by the Technical Authority viz., Department of Chemicals & Petrochemicals (Chemicals Division), Committee decided to approve the following norms:-

Export Item	Qty.	Import Item	Qty.
Catalytic Preparations viz., Magnesium Dichloride Supported Titanium Catalyst containing catalyst content – 39.40% min. Mineral Oil content – 60%	1 Kg	1. Magnesium Powder	0.081 Kg
		2. Ethanol (Denatured)	0.405 Kg
		3. Iodine	0.0019 Kg
		4. Titanium Tetrachloride	2.215 Kg
		5. Ethyl Benzoate	0.160 Kg
		6. Benzoyl Chloride	0.045 Kg
		7. Chlorobenzene	0.821 Kg
		8. C5 Solvent/Isopentane	1.191 Kg
		9. Mineral Oil	0.606 Kg

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Office of Directorate General of Foreign Trade
New Delhi -0

Para 4.7 Decision(DRAFT)

MEETING NUMBER : 46/83-ALC1/2012 **MEETING DATE** : 13.02.2013

1	**Case No.:2/42/83-ALC1/2012**	Party Name:HPL ADDITIVES LIMITED(FORMERLY KNOWN HIGH POLYMER	Meet No/Date:46/83-ALC1/2012 13.02.2013	**Status:Case Approved**
	HQ File :01/83/050/01166/AM09/	RLA File :05/24/040/00667/AM09/	Lic.No/Date:0510234783 20.01.2009	Defer Date:

Decision : The Committee considered the case as per agenda and based on the written recommendation of Deptt. of C&PC(Chem. Div) vide their U.O.No.14010/7/2011-Ch.II dated 12.2.2013 the Committee decided to approve the case as under :-

Export Item	Qty.	Import Item	Qty.
KINOX-B 15 mixture of (1 Part Pentraerythrity – tetrakis-(3,3,5-ditertiarybutyl-4 hydroxy phenol) propionate. (KIONX 10) + 2 Parts Tris (2,4 – Ditert-butyl-Phenol) Phosphite (KINOX 68)	1 Kg	1. 2,6 Ditertiary butyl Phenol 2. Methyl Acrylate 3. Penta-erythritol 4. Methanol 5. Dibutyl Tin Oxide 6. Antioxidant SK 168	0.342 Kg 0.148 Kg 0.0478 Kg 0.300 Kg 0.0015 Kg 0.667 Kg

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

2	**Case No.:36/42/83-ALC1/2010**	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:46/83-ALC1/2012 13.02.2013	**Status:Case rejected**
	HQ File :01/83/050/00804/AM11/	RLA File :10/24/040/00094/AM11/	Lic.No/Date:1010041374 07.01.2011	Defer Date:

Decision : The Committee considered the case as per agenda. The Committee noted that Technical Authority (Spices Board) informed that firm has surrendered the license, and hence, decided to withdraw the case from agenda.

3	**Case No.:39/42/83-ALC1/2010**	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:46/83-ALC1/2012 13.02.2013	**Status:Case rejected**
	HQ File :01/83/050/00807/AM11/	RLA File :10/24/040/00095/AM11/	Lic.No/Date:1010041379 10.01.2011	Defer Date:

Decision : The Committee considered the case as per agenda. The Committee noted that Technical Authority (Spices Board) informed that firm has surrendered the license, and hence, decided to withdraw the case from agenda.

4	**Case No.:5/50/83-ALC1/2010**	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:46/83-ALC1/2012 13.02.2013	**Status:Case rejected**
	HQ File :01/83/050/00955/AM11/	RLA File :10/24/040/00117/AM11/	Lic.No/Date:1010041945 28.02.2011	Defer Date:

Decision : The Committee considered the case as per agenda. The Committee noted that Technical Authority (Spices Board) informed that firm has surrendered the license, and hence, decided to withdraw the case from agenda.

5	**Case No.:7/50/83-ALC1/2010**	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:46/83-ALC1/2012 13.02.2013	**Status:Case rejected**
	HQ File :01/83/050/00957/AM11/	RLA File :10/24/040/00120/AM11/	Lic.No/Date:1010041948 28.02.2011	Defer Date:

Decision : The Committee considered the case as per agenda. The Committee noted that Technical Authority (Spices Board) informed that firm has surrendered the license, and hence, decided to withdraw the case from agenda.

6	**Case No.:32/50/83-ALC1/2010**	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:46/83-ALC1/2012 13.02.2013	**Status:Case rejected**
	HQ File :01/83/050/00982/AM11/	RLA File :10/24/040/00126/AM11/	Lic.No/Date:1010042067 09.03.2011	Defer Date:

Decision : The Committee considered the case as per agenda. The Committee noted that Technical Authority (Spices Board) informed that firm has surrendered the license, and hence, decided to withdraw the case from agenda.

7	**Case No.:6/40/83-ALC1/2011**	Party Name:RELIANCE INDUSTRIES LTD.	Meet No/Date:46/83-ALC1/2012 13.02.2013	**Status:Case Approved**
	HQ File :01/83/050/00690/AM12/	RLA File :03/95/040/00522/AM12/	Lic.No/Date:0310662425 31.10.2011	Defer Date:

Decision : The Committee considered the case as per agenda, along with clarification given by firm. As consumption of inputs given by Central Excise was more than what was applied for by the party, when asked, party clarified that Central Excise have gone by the consumption of inputs required for the production of neat catalyst on 100% basis, whereas party is exporting neat catalyst of 39.4% strength only.. Since the party proposes to export neat catalyst of 39.4% strength only, pro-rata calculations of the data given by Central Excise Authority works out same as given by party.

In view of the clarifications furnished by the party, Department of Chemicals & Petrochemicals (Chemicals Division), has recommended norms vide their U.O.No.14010/8/2009/Ch.II dated 12.2.2013, for the export of Catalytic preparations viz., Magnesium Dichloride Supported Titanium Catalyst containing Catalyst content 39.40% min. with 60% of Mineral Oil content. Thus, as recommended by the Technical Authority viz., Department of Chemicals & Petrochemicals (Chemicals Division), Committee decided to approve the following norms:-

Export Item	Qty.	Import Item	Qty.
Catalytic Preparations viz., Magnesium Dichloride Supported Titanium Catalyst containing catalyst content – 39.40% min. Mineral Oil content – 60%	1 Kg	1. Magnesium Ethoxide	0.355 Kg
		2. Titanium Tetrachloride	2.017 Kg
		3. Ethyl Benzoate	0.154 Kg
		4. Benzoyl Chloride	0.043 Kg
		5. Chlorobenzene	0.775 Kg
		6. C5 Solvent/Isopentane	1.072 Kg
		7. Mineral Oil	0.606 Kg

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

8	**Case No.:6/10/83-ALC1/2012**	Party Name:RHI CLASIL LTD	Meet No/Date:46/83-ALC1/2012 13.02.2013	**Status:Case Deferred**
	HQ File :01/83/050/00186/AM13/	RLA File :09/24/040/00645/AM12/	Lic.No/Date:0910051860 22.03.2012	Defer Date:13.03.2013

Decision :4th reminder issued to M/o Steel on 29.1.2013. FTDO spoke to TA (Steel) on 19.02.2013 and requested for expediting the comments. Accordingly, the case is re-listed for 13.3.2013.

9	**Case No.:19/10/83-ALC1/2012**	Party Name:RHI CLASIL LTD	Meet No/Date:46/83-ALC1/2012 13.02.2013	**Status:Case Deferred**
	HQ File :01/83/050/00199/AM13/	RLA File :09/24/040/00653/AM12/	Lic.No/Date:0910051916 28.03.2012	Defer Date:13.03.2013

Decision :4th reminder issued to M/o Steel on 29.1.2013. FTDO spoke to TA (Steel) on 19.02.2013 and requested for expediting the comments. Accordingly, the case is re-listed for 13.3.2013.

10	**Case No.:56/26/83-ALC1/2012**	Party Name:BAJAJ HERBALS PVT. LTD.,	Meet No/Date:46/83-ALC1/2012 13.02.2013	**Status:Case Deferred**
	HQ File :01/83/050/00538/AM13/	RLA File :08/24/040/00007/AM13/	Lic.No/Date:0810110560 10.04.2012	Defer Date:13.03.2013

Decision : Comments awaited from Deptt. of C&PC(PC Div). Accordingly, case is re-listed on 13.3.2013.

11	**Case No.:20/26/83-ALC1/2012**	Party Name:VISHNU CHEMICALS LTD.,	Meet No/Date:46/83-ALC1/2012 13.02.2013	**Status:Case Deferred**
	HQ File :01/83/050/00502/AM13/	RLA File :09/24/040/00115/AM13/	Lic.No/Date:0910053227 11.07.2012	Defer Date:13.03.2013

Decision : Reminder to firm dated 29.1.2013 issued by this office. Accordingly, the case is re-listed for 13.3.2013.

12	**Case No.:25/26/83-ALC1/2012**	Party Name:UNI KLINGER LIMITED,	Meet No/Date:46/83-ALC1/2012 13.02.2013	**Status:Case Deferred**
	HQ File :01/83/050/00507/AM13/	RLA File :31/83/040/00080/AM13/	Lic.No/Date:3110055178 30.07.2012	Defer Date:13.03.2013

Decision : Reminder to firm dated 29.1.2013 issued by this office. Accordingly, the case is re-listed for 13.3.2013.

13	**Case No.:48/23/83-ALC1/2012**	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:46/83-ALC1/2012 13.02.2013	**Status:Case Deferred**
	HQ File :01/83/050/00448/AM13/	RLA File :10/24/040/00038/AM13/	Lic.No/Date:1010050774 03.08.2012	Defer Date:13.03.2013

Decision : Re-listed on 13.3.2013.

14	**Case No.:8/26/83-ALC1/2012**	Party Name:ITC LIMITED	Meet No/Date:46/83-ALC1/2012 13.02.2013	**Status:Case Deferred**
	HQ File :01/83/050/00490/AM13/	RLA File :09/24/040/00205/AM13/	Lic.No/Date:0910053416 03.08.2012	Defer Date:13.03.2013

Decision : Reply from firm received by TA and the case deferred for four weeks. Accordingly, the case is re-listed for 13.3.2013.

15	**Case No.:49/26/83-ALC1/2012**	Party Name:DR AYKAN CHEMICALS PVT LTD	Meet No/Date:46/83-ALC1/2012 13.02.2013	**Status:Case Deferred**
	HQ File :01/83/050/00531/AM13/	RLA File :05/23/040/00162/AM13/	Lic.No/Date:0510331815 09.08.2012	Defer Date:13.03.2013

Decision : Reminder to firm dated 29.1.2013 issued by this office. Accordingly, the case is relisted for 13.3.2013.

16	**Case No.:51/26/83-ALC1/2012**	Party Name:CRYSTAL CROP PROTECTION PVT. LTD.	Meet No/Date:46/83-ALC1/2012 13.02.2013	**Status:Case Approved**
	HQ File :01/83/050/00533/AM13/	RLA File :05/23/040/00155/AM13/	Lic.No/Date:0510331780 09.08.2012	Defer Date:

Decision : The Committee considered the case as per agenda and based on the written recommendation of Deptt. of C&PC(Chem. Div) vide their U.O.No.15022/23/2012-Ch.II dated 29.1.2013, the Committee decided to approve the case as under :-

Export Item	Qty.	Import Item	Qty.
Acetamiprid 20% SP	1 Kg	Acetamiprid Technical	0.206 Kg

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

17	**Case No.:11/26/83-ALC1/2012**	Party Name:GALAXY SURFACTANTS LTD.,	Meet No/Date:46/83-ALC1/2012 13.02.2013	**Status:Case Deferred**
	HQ File :01/83/050/00493/AM13/	RLA File :03/94/040/00323/AM13/	Lic.No/Date:0310705341 16.08.2012	Defer Date:13.03.2013

Decision : Reminder to firm dated 29.1.2013 issued by this office. Accordingly, the case is relisted for 13.3.2013.

18	**Case No.:12/26/83-ALC1/2012**	Party Name:GALAXY SURFACTANTS LTD.,	Meet No/Date:46/83-ALC1/2012 13.02.2013	**Status:Case Deferred**
	HQ File :01/83/050/00494/AM13/	RLA File :03/94/040/00017/AM13/	Lic.No/Date:0310705378 16.08.2012	Defer Date:13.03.2013

Decision : Reminder to firm dated 29.1.2013 issued by this office. Accordingly, the case is relisted for 13.3.2013.

19	**Case No.:34/26/83-ALC1/2012**	Party Name:ADVANCE HOME AND PERSONAL CARE LTD.	Meet No/Date:46/83-ALC1/2012 13.02.2013	**Status:Case Deferred**
	HQ File :01/83/050/00516/AM13/	RLA File :05/23/040/00165/AM13/	Lic.No/Date:0510332312 22.08.2012	Defer Date:13.03.2013

Decision : Reminder to firm dated 29.1.2013 issued by this office. Accordingly, the case is relisted for 13.3.2013.

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20	**Case No.:28/26/83-ALC1/2012**	Party Name:BANCO GASKETS (INDIA) LTD	Meet No/Date:46/83-ALC1/2012 13.02.2013	**Status:Case Deferred**
	HQ File :01/83/050/00510/AM13/	RLA File :34/24/040/00130/AM13/	Lic.No/Date:3410034967 24.08.2012	Defer Date:13.03.2013

Decision :D/L dated 24.12.2012 issued by DIPP. Reminder to firm dated 30.1.2013 issued by this office. Accordingly, the case is relisted for 13.3.2013.

21	**Case No.:10/26/83-ALC1/2012**	Party Name:GRAUER & WEIL (INDIA) LIMITED,	Meet No/Date:46/83-ALC1/2012 13.02.2013	**Status:Case Approved**
	HQ File :01/83/050/00492/AM13/	RLA File :03/94/040/00395/AM13/	Lic.No/Date:0310706514 27.08.2012	Defer Date:

Decision : The Committee considered the case as per agenda and based on the written recommendation of Deptt. of C&PC(Chem. Div) vide their U.O.No.14010/60/2011-Ch.II dated 13.2.2013 the Committee decided to approve the case as under :-

Export Item	Qty.	Import Item	Qty.
Zincbrite 16 Zinc Salt	1 Kg	Sodium Cyanide	0.700 Kg
Ginbond 812	1 Kg	Polyvinyl Alcohol (Polysizer 173)	0.300 Kg
Ginbond 814	1 Kg	Sodium Gluconate	0.300 Kg
HENE Chrome Salt	1 Kg	Chromic Acid	0.985 Kg
HENE Additive No.2	1 LTR	Rm 95 (Potassium Perfluoro Alkil Sulphonate)	0.029 Kg
Zinc brite 20 New Brightner	1 Ltr.	1. Epichlorohydrin 2. Lugalvan G-35 (Polyethylene Imine) 3. Polyvinyl Alcohol (Polysizer 173) 4. Sodium Gluconate	0.263 Kg 0.020 Kg 0.020 Kg 0.050 Kg
Zinthobrite CLZ 937 A	1 Ltr.	Sodium Gluconate	0.200 Kg
Zinthobrite CLZ 937 BP	1 Kg	Boric Acid	0.750 Kg
Ginthox Q 558 M	1 Kg	Polyvinyl Alcohol (Polysizer 173)	0.230 Kg
Monicol Purifier	1 Ltr.	Polyvinyl Alcohol (Polysizer 173)	0.150 Kg
Zincalite CLZ 65 M	1 Ltr.	Sodium Gluconate	0.200 Kg
Zincalite CLZ 65 R	1 Ltr.	Sodium Gluconate	0.200 Kg
Zincbrite 160 C Brightner	1 Ltr.	1. Epichlorohydrin 2. Lugalvan G 35 (Polyethylene Imine) 3. Polyvinyl Alcohol (Polysizer 173)	0.515 Kg 0.028 Kg 0.025 Kg
Ginthox 982L	1 Ltr.	Lugalvan G 35	0.160 Kg

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE

22	**Case No.:17/26/83-ALC1/2012**	Party Name:SMI COATED PRODUCTS PVT. LTD.	Meet No/Date:46/83-ALC1/2012 13.02.2013	**Status:Case Deferred**
	HQ File :01/83/050/00499/AM13/	RLA File :03/95/040/00395/AM13/	Lic.No/Date:0310706516 28.08.2012	Defer Date:13.03.2013

Decision : Reminder to firm dated 29.1.2013 issued by this office. Accordingly, the case is relisted for 13.3.2013.

23	**Case No.:37/26/83-ALC1/2012**	Party Name:SHITAL INDUSTRIES PVT.LTD.,	Meet No/Date:46/83-ALC1/2012 13.02.2013	**Status:Case Deferred**
	HQ File :01/83/050/00519/AM13/	RLA File :08/24/040/00175/AM13/	Lic.No/Date:0810114604 28.08.2012	Defer Date:13.03.2013

Decision : Reminder to firm dated 29.1.2013 issued by this office. Accordingly, the case is relisted for 13.3.2013.

24	**Case No.:1/34/83-ALC1/2012**	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:46/83-ALC1/2012 13.02.2013	**Status:Case Deferred**
	HQ File :01/83/050/00621/AM13/	RLA File :17/24/040/00036/AM13/	Lic.No/Date:1710005081 30.08.2012	Defer Date:13.03.2013

Decision : As requested by TA, Deptt. of C&PC(Chem.Div), the Committee decided to defer the case for four weeks. Accordingly, the case is relisted for 13.3.2013.

25	**Case No.:61/26/83-ALC1/2012**	Party Name:SUDARSHAN CHEMICAL INDUSTRIES LTD	Meet No/Date:46/83-ALC1/2012 13.02.2013	**Status:Case Deferred**
	HQ File :01/83/050/00543/AM13/	RLA File :31/83/040/00107/AM13/	Lic.No/Date:3110055808 17.09.2012	Defer Date:13.03.2013

Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm vide letter dated 27.12.2012 and 30.1.2013. Accordingly, the case is relisted for 13.3.2013

26	**Case No.:62/26/83-ALC1/2012**	Party Name:UNITED PHOSPHORUS LTD.	Meet No/Date:46/83-ALC1/2012 13.02.2013	**Status:Case Deferred**
	HQ File :01/83/050/00544/AM13/	RLA File :03/95/040/00922/AM12/	Lic.No/Date:0310709298 17.09.2012	Defer Date:13.03.2013

Decision : As requested by TA, Deptt. of C&PC(Chem.Div), the Committee decided to defer the case for four weeks. Accordingly, the case is relisted for 13.3.2013

27	**Case No.:3/30/83-ALC1/2012**	Party Name:MATANGI INDUSTRIES	Meet No/Date:46/83-ALC1/2012 13.02.2013	**Status:Case Deferred**
	HQ File :01/83/050/00552/AM13/	RLA File :08/24/040/00190/AM13/	Lic.No/Date:0810115788 17.10.2012	Defer Date:13.03.2013

Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm vide letter dated 30.1.2013. Accordingly, the case is relisted for 13.3.2013

28	**Case No.:3/38/83-ALC1/2012**	Party Name:NAWAL PRAKASH AVIKEM PVT.LTD.,	Meet No/Date:46/83-ALC1/2012 13.02.2013	**Status:Case Approved**
	HQ File :01/83/050/00724/AM13/	RLA File :03/95/040/00150/AM13/	Lic.No/Date:0310713232 19.10.2012	Defer Date:

Decision : The Committee considered the case as per agenda and based on the written recommendation of Deptt. of C&PC(PC. Div) vide their U.O.No.46011/59/2009-PC.II dated 28.1.2013, the Committee decided to approve the case as under :-

Export Item	Qty.	Import Item	Qty.
Semi Solidified Methanol Gel	1 Kg	1. Methyl Alcohol 2. Acrylic Polymer	0.7024 Kg 0.0036 Kg

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE

29	**Case No.:1/38/83-ALC1/2012**	Party Name:MODERN INSECTICIDES LIMITED	Meet No/Date:46/83-ALC1/2012 13.02.2013	**Status:Case Deferred**
	HQ File :01/83/050/00722/AM13/	RLA File :30/24/040/00037/AM13/	Lic.No/Date:3010089807 05.11.2012	Defer Date:13.03.2013

Decision : Decision :As requested by TA, Deptt. of C&PC(Chem.Div), the Committee decided to defer the case for four weeks. Accordingly, the case is relisted for 13.3.2013

30	**Case No.:6/38/83-ALC1/2012**	Party Name:KUTCH CHEMICAL INDUSTRIES LTD.,	Meet No/Date:46/83-ALC1/2012 13.02.2013	**Status:Case Deferred**
	HQ File :01/83/050/00727/AM13/	RLA File :34/24/040/00189/AM13/	Lic.No/Date:3410035442 05.11.2012	Defer Date:13.03.2013

Decision : Decision :As requested by TA, Deptt. of C&PC(Chem.Div), the Committee decided to defer the case for four weeks. Accordingly, the case is relisted for 13.3.2013.

31	**Case No.:13/40/83-ALC1/2012**	Party Name:UNITED PHOSPHORUS LTD.	Meet No/Date:46/83-ALC1/2012 13.02.2013	**Status:Case Deferred**
	HQ File :01/83/050/00750/AM13/	RLA File :03/95/040/00521/AM13/	Lic.No/Date:0310715358 21.11.2012	Defer Date:13.03.2013

Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 18.1.2013. Accordingly, the case is relisted for 13.3.2013.

32	**Case No.:8/38/83-ALC1/2012**	Party Name:MATANGI INDUSTRIES	Meet No/Date:46/83-ALC1/2012 13.02.2013	**Status:Case Deferred**
	HQ File :01/83/050/00729/AM13/	RLA File :08/24/040/00306/AM13/	Lic.No/Date:0810116669 05.12.2012	Defer Date:13.03.2013

Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly, the case is relisted for 13.3.2013.

33	**Case No.:10/38/83-ALC1/2012**	Party Name:ATUL LIMITED,	Meet No/Date:46/83-ALC1/2012 13.02.2013	**Status:Case Deferred**
	HQ File :01/83/050/00731/AM13/	RLA File :08/24/040/00288/AM13/	Lic.No/Date:0810116721 07.12.2012	Defer Date:13.03.2013

Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly, the case is relisted for 13.3.2013

34	**Case No.:11/38/83-ALC1/2012**	Party Name:MEGHMANI ORGANICS LTD	Meet No/Date:46/83-ALC1/2012 13.02.2013	**Status:Case Deferred**
	HQ File :01/83/050/00732/AM13/	RLA File :08/24/040/00307/AM13/	Lic.No/Date:0810116722 07.12.2012	Defer Date:13.03.2013

Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly, the case is relisted for 13.3.2013.

35	**Case No.:13/38/83-ALC1/2012**	Party Name:MODERN INSECTICIDES LIMITED	Meet No/Date:46/83-ALC1/2012 13.02.2013	**Status:Case Approved**
	HQ File :01/83/050/00734/AM13/	RLA File :30/24/040/00046/AM13/	Lic.No/Date:3010090376 10.12.2012	Defer Date:

Decision : The Committee considered the case as per agenda and based on the written recommendation of Deptt. of C&PC(Chem. Div) vide their U.O.No.15022/8/2010-Ch.II dated 24.5.2012, the Committee decided to approve the case as under :-

Export Item	Qty.	Import Item	Qty.
Butachlor 50% EC	1 Kg	Butachlor Technical 90%	0.555 Kg

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE

36	**Case No.:14/38/83-ALC1/2012**	Party Name:ARIES DYE CHEM INDUSTRIES,	Meet No/Date:46/83-ALC1/2012 13.02.2013	**Status:Case Approved**
	HQ File :01/83/050/00735/AM13/	RLA File :08/24/040/00314/AM13/	Lic.No/Date:0810116811 11.12.2012	Defer Date:

Decision : The Committee considered the case as per agenda and noted that the license has been issued on repeat basis under para 4.7.1 of HBP, as per ALC decision in Meeting No. 14/83 dated 4.7.2012 and decided to withdraw the case from Agenda.

37	**Case No.:1/42/83-ALC1/2012**	Party Name:PRAKASH CHEMICALS INTERNATIONAL PVT. LIMITED	Meet No/Date:46/83-ALC1/2012 13.02.2013	**Status:Case Approved**
	HQ File :01/83/050/00772/AM13/	RLA File :34/24/040/00231/AM13/	Lic.No/Date:3410035784 02.01.2013	Defer Date:

Decision : The Committee considered the case as per agenda and noted that the license has been issued on repeat basis under para 4.7.1 of HBP, as per ALC decision in Meeting No. 31/83 dated 20.04.2011 and decided to withdraw the case from Agenda.

Date:15.02.2013
Place:New Delhi

G. SARAVANAN
Foreign Trade Development Officer

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